TIME BOUND
PARLIAMENT QUESTION

F.No. H-11016/11/2018-Ad.IVA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes and Customs

*****

5th Floor, HUDCO Vishala Bldg,
Bhikaji Cama Place, New Delhi - 66,
Dated, the 18 December 2018

To,
All Chief Commissioners/ Pr. Commissioners/Commissioners
All DGs/ ADGs under CBIC

Subject: Lok Sabha Provisional Unstarred Question Dy. No. 4790 for 26.12.2018 títled "Pending Cases for Pensions" by Dr. Anupam Hazra- reg.

Sir,


2. The text of the Question is reproduced below:-

(a) Number of pending cases for pensions for

(i) Superannuation (ii) disability (iii) family and (iv) others, if any, up to March, 2018 under the goods, service tax and central excise the month after.

(b) Specific reasons for pending of such pension cases dragging for more than six months?

3. It is, therefore, requested that a consolidated and para-wise reply of the above cited Parliament Question along with material for note for pad may kindly be sent to this office latest by 20.12.2018 so that consolidated inputs could be furnished to DOPT accordingly.

Encl: As above

Yours faithfully,

(B. Ginkhan Mang)
Under Secretary (Ad. IV A)
Tel. No. 26162673

Copy to:-


(ii) CBIC webmaster with a request to upload the letter along with enclosures.

(B. Ginkhan Mang)
Under Secretary (Ad. IV A)
OFFICE MEMORANDUM

Subject:- Lok Sabha Provisional Unstarred Question Dy. No. 4790 for 26.12.2018 titled “Pending Cases of Pension” by Dr. Anupam Hazra.


2. The text of the Question is reproduced below:
   a) Number of pending cases of pensions for
      (i) Superannuation; (ii) disability (iii) family and (iv) others, if any, up to March, 2018 under the goods, service tax and central excise the month after.
   (b) Specific reasons for pending of such pension cases dragging for more than six months?

3. It is stated that Department of Pension & Pensioners Welfare is the Nodal Department for formulating Pension Policy for Central Government Civil Employees and therefore administers Central Civil Service (CCS) Pension Rules, 1972 etc. which are applicable to Central Government Civil Employees only. The responsibility to sanction pension in individual cases in a particular office vests with the concerned Office/Department/Ministry. The above question relates to the details of pending cases of various types of pensions under the Goods, Service Tax and Central Excise which is under the jurisdiction of Department of Revenue.

4. Therefore, Department of Revenue is requested to accept the transfer of question for reply in the Lok Sabha and inform the same to Lok Sabha Secretariat under intimation to this Department.

4. This issues with the approval of Joint Secretary (Pension), DoPPW.

(Seema Gupta)
Director(PW)
24624802

To

Ministry of Finance, Department of Revenue,
(Kind attention: Ms. Himambika R. Pritya, Commissioner Coord., North Block, New Delhi.
Tel.: 23092038, Fax.: 23095592, Email: somrecoordinercbce@nic.in

Copy to:- Shri Mili Dinesh, Executive Officer, Lok Sabha Secretariat (Question Branch), New Delhi. Tel.: 23034322, Fax: 23012840, Email: qbrm-lss@ansad.nic.in

The Under Secretary, Parliament, DoPT, North Block, New Delhi. Email: us parl@nic.in